

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:2490

ANSWERED ON:25.07.2014

. FDI IN RETAIL .

Ahir Shri Hansraj Gangaram;Kodikunnil Shri Suresh

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the Government has a policy to promote Foreign Direct Investment (FDI) in retail business;
- (b) if so, the details thereof indicating FDI inflow in the sector since its opening;
- (c) whether the Government is promoting cash and carry stores network for bulk -buying through FDI with focus on registered members, kirana stores, hotels, hostels and hospitals and if so, the details thereof;
- (d) whether the Government has accorded permission to certain corporate houses to start cash and carry stores in the country and if so, the details thereof;
- (e) whether Supreme Court has asked the Government to protect interest of retailers; and
- (f) if so, the reaction of the Government thereto along with the steps being taken to safeguard/protect their interests?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN)

(a) & (b): As per extant policy, Foreign Direct Investment (FDI) upto 100% in Single Brand Retail Product Trading (SBRT) is permitted. No decision on FDI in Multi-Brand Retail Trading (MBRT) has been taken. FDI inflows of US \$ 273.61 Million have been recorded by the Government since allowing FDI in Retail.

(c) & (d): As per extant FDI policy, FDI upto 100% is permitted in Cash & carry wholesale trading under automatic route.

(e) : No such order has been received from Supreme Court.

(f) : Does not arise.